

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 17

IA 57/2024 IA 58/2024 CA 106/2024 (NEW CA) MA 2070/2019 MA 2071/2019 CA 1001/2020 CA 10/2021 CA 361/2021 CA 362/2021 CA 364/2021 CA 427/2021 CA 51/2022 CA 97/2022 CA 102/2022 CA118/2022 CA 119/2022 CA 121/2022 CA 181/2022 CA 190/2022 IA 1/2022 IA 2/2022 CA 29/2023 CA 44/2023 CA 391/2023 IA 19/2024 IA 32/2024 CA 60/2024 CA 65/2024 CA 93/2024 CA 101/2024 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE LEASING AND FINANCIAL SERVICES LTD. & ORS.**

Section 241- 242 of the Companies Act & Rule 11 of NCLT

ORDER

Adv. Vinita Sahitya for the Applicant is present in IA 1001/2020. Counsel Shyam Kapadia, Adv, Shruti Maniar, Adv. Shrikant Pillai, Adv. Sannaya for the Applicant are present in CA39/2023 in CP 3638/2018. Adv. Vinita Sahitya for the Respondent No.2 is present. Mr. Aditya Sikka a.w Mr. Meghav Gupta for the Union of India a/w Mr. Santosh Kumar, RD (West), Ms. Yogini D. Chauhan (JD) Mr. Tushar Wagh (DD) and Mr. Gaurav Jaiswal (CP) are present through VC. Mr. Aditya Sikka, Mr. Meghav Gupta, Ms. Onshi Jakhar & Ms. Komal Vats- Advocates for the Union of India in C.A. 44 & 29 present through VC. Adv. Ranjit Prakash and Adv. Sanya Gangar present for the Respondent No.4 in IA 190/2022 through VC. Adv. Abhinav Raghuvanshi for the Respondent No5 in IA 190/2022. Adv. Sandesh Shukla i/b Adv. Abhay Nevagi and Associates for the Respondent No.6 in CA/181/2022 and for Respondent 10 in CA/190/2022. Adv. Siddharth Joshi a/w Adv. Honey Chandnani for the Respondent No.8 in 181 of 2022. Adv. Aditya Mehta a/w Adv. VP Singh, Mr. Aditya Jalan, Mr. Raghav Seth, Ms. Ambareen Mujwar, Ms. Bhagya Yadav, Mr. Anant Misra, Ms. Shreya Choudhary, Mr. Prince Todi i/b AZB & Partners for the Respondent No.327. Mr. VP

Singh, Mr. Aditya Jalan, Mr. Raghav Seth, Ms. Ambareen Mujwar, Ms. Bhagya Yadav, Mr. Anant Misra, Ms. Shreya Choudhary, Mr. Prince Todi i/b AZB & Partners for the Respondent No.325. Adv. Shwetaank Nigam for the CMA in 1001/2020, CA 10/2021 and CA 391/2023. Ms. Anusha Nagarajan, Ms. Aakanksha Bhola, and Ms. Maansi Bhavnani, Olive Law for the Respondent No. 1 in CA 391/2023. Adv Tejas Mane for Respondent No. 11 in CA 121 of 2022 present through VC. Adv. Vedanshi Shah i/b Adv. Mahalakshmi Ganapathy for the Respondent No.5 and 10 in CA 181/2022 and for Respondent No.8 and 15 in CA 190/2022

IA 57/2024, IA 58/2024, MA 2070/2019, MA 2071/2019, CA 361/2021, CA 362/2021, CA 364/2021, CA 427/2021, CA 51/2022, CA 97/2022, CA 102/2022, CA118/2022, CA 119/2022, CA 121/2022, IA 1/2022, IA 2/2022, IA 19/2024 IA 32/2024 CA 60/2024 CA 65/2024 CA 93/2024 & CA 101/2024

Ld. Counsel for the Respondent informs that an affidavit running into pre-admit claim has been dismissed and they need some time to peruse the same. Further, one of the Senior Advocate is pre-occupied in a part heard matter being heard by Special Bench of the Hon'ble Bombay High Court seeks leave. Rest all the applications on Board on **23.04.2024 & 24.04.2024**.

CA 106/2024

Ld. Counsel for the Union of India seeks some time to file the comments in the Application filed by the IL&FS seeking approval for the Resolution. List this matter on Board on **30.04.2024**.

CA 181/2022 & CA 190/2022

Ld. Counsel for the IL & FS submits that the pleadings are still not complete. Some of the Respondent are yet to file the Reply. Respondents, whosoever has not filed so far, are directed to file the Reply within two (2) weeks, failing which the matter shall be proceeded. List this matter on Board on **06.05.2024**.

CA 1001/2020 CA 10/2021

1. The Ld. Counsel for the Claim Management Agency informs that a submission in the order dated 13th March 2024, was incorrectly recorded as instead of assessment, the final report came to be recorded by this Bench. Accordingly, pass the following order –

Ld. Counsel for the CMA submits that the documents supplied by the Applicant in CA 1001/2020 have been verified and the assessment is under way, which shall be shared with the Applicants and placed before this Bench for further decision in both the IA's.

Rest of the order shall remain unaltered.

2. Ld. Counsel for the IL & FS submits that an affidavit has been received from the claimant last night and seeks time to verify their claim in the light of those documents as well, three (3) weeks' time is granted. List this matter on Board on **06.05.2024**.

CA 29/2023 & CA 44/2023

Ld. Counsel for the Applicant informs that Union of India has not still served any Reply to them. The Counsel for the Union will look into the aspect. List this matter on Board on **30.04.2024**.

CA 391/2023

Heard the Ld. Counsels and the matter is **Reserved for Orders**. The party shall be at liberty to place on record the written synopsis of arguments in not more than 5 pages within one (1) week.

- sd-
PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh